

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**Item No.103**

New IA-1168/2023

In

IB-741(ND)/2021

**IN THE MATTER OF:**

M/s. Hiveloop Capital Pvt Ltd.

**.... APPLICANT/PETITIONER**

**Vs.**

M/s. Radiant Castings Pvtg Ltd.

**.... RESPONDENT**

**SECTION**

**U/s 7 IBC code 2016**

**Order delivered on 24.02.2023**

**CORAM:**

**SHRI PRAVEEN GUPTA, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent : Mr. Anand Shankar Jha and Mr. Arpit gupta, Ms. Meenakshi Devgun, Advocates for Yes Bank Limited

**ORDER**

**New IA-1168/2023:-**

In this IA, notice be issued to the Respondents (Yes Bank Limited). Ld. Counsel accepts notice on behalf of Respondent (Yes Bank Limited) and therefore he seeks two weeks time to file reply. Let the same be done within the stipulated period and an advance copy be supplied to the Ld. Counsel representing the Resolution Professional. Let this matter to come up for hearing on **21.03.2023**.

Sd/-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Sd/-

**(PRAVEEN GUPTA)**  
**MEMBER (JUDICIAL)**